

<i>Month</i>	<i>Rate of Inflation (%) Last week</i>
May, 1991	12.1
June, 1991	12.3
July, 1991	14.5
August, 1991	16.4
September, 1991	15.1
October, 1991	13.3

Joint Ventures with US

1451. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of COMMERCE be pleased to state:

(a) whether during his visit of United States in September, 1991 agreements were signed for setting up Joint Ventures in India;

(b) if so, the details thereof; and

(c) the period by which such Joint Ventures are proposed to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P.CHIDAMBARAM): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

Irregularities in Advancing and waiving of loans by Nationalised Banks

1452. SHRI ARJUN SINGH YADAV:
SHRI KASHIRAM RANA:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received complaints regarding irregularities in grant and waiving of loans by the Nationalised banks in Jaunpur district of Uttar Pradesh, Surat and Vadodara districts of Gujarat and Patna, Rohtas and Bhojpur districts of Bihar during the last five years;

(b) if so, the details thereof;

(c) whether the government have conducted any enquiry in this regard;

(d) if so, the outcome thereof;

(e) the number of officials found guilty; and

(f) the action taken or proposed to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI REMESHWAR THAKUR): (a) to (f). The complaints relating to sanctioning, disbursement and waiver of loans and alleged irregularities by nationalised banks received from various parts of the country including those from Jaunpur (Uttar Pradesh), Surat and Vadodra (Gujarat), Patna, Rohtas and Bhojpur (Bihar), by Government and Reserve Bank of India are taken up with the concerned public sector banks for remedial action. As regards write off of bad debts and losses and compromise proposals, RBI has advised the banks to delegate powers to its various functionaries for speedier disposal of such cases. The banks inspect their branches at periodic intervals. RBI also conducts statutory inspection of banks. During such courses of inspections, various deficiencies come across regarding credit appraisal and other matter. Appropriate action in accordance with the laid down rules and procedures is taken by banks against the employees including officers who are found guilty.